

SHRI ARJUN SINGH: Thank you very much, Sir. I can assure the hon. Member that the question of sports cannot be looked at from one angle along. When an event takes place, whether it is in the national or an international sphere, all our attention is diverted to it and the results flowing out of that even becomes the subject matter of either controversy or sometime applause also. I think that it is time that this country adopted a sustained policy and an Action Plan, whereby the talent that lies hidden in this country gets a proper opportunity to build up and display its capacity and win laurels for this country, in which all the suggestions made by the hon. Member will also fall.

SHRIMATI DIL KUMARI BHANDARI: I would like to draw the attention of the hon. Minister to the slogan 'Catch them young' in the rural areas to identify the talents in rural children. I would like to know from the hon. Minister how far this scheme has been successful, how many children have been identified and how many children are being trained at present.

KUMARI MAMATA BANERJEE: Sir, we have recognised many sports. But we have identified a few sports like athletics, archery, badminton, boxing, hockey, table tennis...

SHRIMATI DIL KUMARI BHANDARI: Sir, my question was how many children have been identified under the slogan 'Catch them young'.

KUMARI MAMATA BANERJEE: Sir, as this is not related to this question, I need a separate notice.

MR. SPEAKER: You can send the reply in writing.

KUMARI MAMATA BANERJEE: If the hon. Member asks, I will send it.

[*Translation*]

SHRI SHRAVAN KUMAR PATEL: Mr.

Speaker, Sir, first of all, I would like to congratulate the hon. Minister, Kumari Mamata Banerjee for giving unambiguous replies bereft of politics. Just now, Shri Chauhan asked about the Asian and Olympic Games... (*Interruptions*)

MR. SPEAKER: We are running short of time: Please be brief otherwise you will not get reply.

SHRI SHRAVAN KUMAR PATEL: I will take only a minute. In the last Asian and Olympics performances of Indian contingents were pitiable. The main reason for it according to sports analysts was large participation in many a discipline by Indian contingent and shortage of funds. I would like to impress upon the hon. Minister the need to identify selected disciplines so as to improve the standard of sports contingents.

KUMARI MAMATA BANERJEE: 15 disciplines have been identified and the Government will pay attention towards them.

MR. SPEAKER: Question Hour over.

## WRITTEN ANSWERS TO QUESTIONS

[*English*]

### Diversion of Forest Land for Non-forest Purposes

\*286 SHRI V. SREENIVASA PRASAD:  
SHRI KODAKANI GOWDANA SHIVAPPA:

Will the Minister ENVIRONMENT AND FORESTS be pleased to state:

(a) the total area of forest land diverted for non-forest purposes during the last one year;

(b) whether the Union Government have decided to delegate powers to the State Governments for such diversion;

(c) if so, the details thereof; and

(d) the reasons for decentralisation?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) During the Calendar year 1991, an area of 625.21 ha. of forest land has been diverted for non-forest purposes in the country under the Forest (Conservation) Act, 1980.

(b) No, Sir.

(c) and (d). Do not arise.

#### **Sugar Cess**

\*289. SHRI SHASHI PRAKASH: Will the Minister of FOOD be pleased to state:

(a) the total amount of sugar cess collected from various States during the last three years, State-wise;

(b) the total amount of loans disbursed to the States from the Sugar Development Fund during the above period, State-wise;

(c) the details of factories in Uttar Pradesh which had been sanctioned loan from the Sugar Development Fund during 1991-92;

(d) the details of the loan applications pending and the reasons therefor, State-

wise; and

(e) the steps being taken by the Government to clear them?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) A statement showing the amounts of sugar cess collected from sugar factories in various States during the last three years is at statement-I.

(b) A statement giving State-wise disbursement of loans from the Sugar Development Fund for modernisation/rehabilitation and for Cane Development Schemes to sugar undertakings during the last three years is at statement-II.

(c) A statement giving the names of sugar undertakings in Uttar Pradesh which have been sanctioned loans from the Sugar Development Fund for modernisation/rehabilitation and for Cane Development Schemes, alongwith the amounts sanctioned, during the year 1991-92 upto 15.2.1992 is at statement-III.

(d) and (e). As on 15.2.1992, applications received from 97 sugar undertakings were pending for loans from the Sugar Development Fund for modernisation/rehabilitation and for cane development schemes. A list indicating the names of these undertakings is at statement-IV. These applications could not be processed due to non-receipt of required information/documents, utilisation certificate/impact report of earlier cane loans etc. The sugar undertakings have been advised to complete the stipulated formalities.